

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE AND INDUSTRY  
OFFICE OF THE DIRECTOR GENERAL OF FOREIGN TRADE  
UDYOG BHAWAN, NEW DELHI-110011**

**Dated 18.03.2005**

**O&M INSTRUCTION No. 03/2005**

**Subject: Delegation of Financial Powers to the Licensing Authorities.**

Reference is invited to O&M Instruction No. 01/2005 dated 7.01.2005 on the subject mentioned above. The Note No. 8 appearing at the end of the said OMI is modified as under:-

- “8. Only one DL (deficiency letter) may be issued conveying all the deficiencies in the application in one go which may be decided at the level of FTDO/Asstt. DGFT. Second or subsequent DL can be issued only with the approval of Dy. DGFT or Jt. DGFT, as the case may be. Licences will be issued after approval by the officer (Dy. DGFT/Jt.DGFT) at whose level second or subsequent DL was issued.”
2. This issues with approval of Director General of Foreign Trade.

Sd/-  
(A.K.Paul)  
Dy. Director General of Foreign Trade

To

1. All Zonal/Regional Licensing Authorities
2. All Officers/Section at Headquarters

(Issued from File No. 01/69/595/01/2001/O&M)